

MR. SPEAKER: Mr. Gopal, Mr. Ravi is making a representation and he can defend himself.

SHRI K. GOPAL: You say you have not received it. Last week we gave some notice and so far we have not been told as to what happened to that. We do not believe that, even if you receive it, any action will be taken.

SHRI VAYALAR RAVI: I am making my submission because of the seriousness of the matter. It is not a question about Shri Jagjivan Ram alone. Many other things are involved. Already several Calling Attention Notices have been given. I am not concerned about any firing in any State. There is large-scale firing in different States. About 10 to 12 people have died in Tamil Nadu, Madhya Pradesh and Uttar Pradesh and also in Andhra Pradesh. So, in different States ruled by different parties, police firing has taken place, resulting in the death of 10 or more people, why it is happening? What is the intention of the police? We will not be satisfied with a reply that it is a State subject. This is a matter in which the House itself should feel concerned, because people are being killed as if in a slaughter house. In Madhya Pradesh and in Tamil Nadu in the firing about 11 or 12 people died. It is a very serious matter. Apart from the party affiliations, we will have to go into the root of the matter. Let us have a discussion.

12.10 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. SETTING UP OF ADVISORY COMMITTEE ON CHEMICALS AND FERTILIZERS

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a state-

ment (Hindi and English versions) regarding setting up of an Advisory Committee on Chemicals and Fertilizers together with a copy of Government Resolution No. L. 16013(4)/78-Ch. II/Desk dated the 20th April, 1978. [Placed in Library. See No. LT-2063/78].

ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR ORGANIC CHEMICAL INDUSTRIES FOR 1976-77

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): ग्रहण्यत महोदय, मैं उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 7 की उपधारा (4) के अन्तर्गत कार्बनिक रसायन उद्योग विकास परिषद् के वर्ष 1976-77 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति तथा पटल पर रखता हूँ।

[Placed in Library. See No. LT-2064/78].

12.11 hrs.

RE. NOTICES UNDER RULE 377

SHRI R. V. SWAMINATHAN (Madurai): Sir, I have given notice under rule 377. I think it has been circulated. Of course, I do not want to raise it at this stage. There is a serious situation in Tamil Nadu. Firing has taken place in Madurai district day before yesterday and also yesterday.

MR. SPEAKER: You have given notice under rule 377. It is under my consideration.

SHRI R. V. SWAMINATHAN: I have been told that it has been admitted.

MR. SPEAKER: You will be called in due course.

SHRI KANWARLAL GUPTA (Delhi Sadar): With your kind permission, may I submit that I gave a notice to you under rule 377 regarding the withdrawal of consent by the Karnataka Government to C.B.I. to investigate criminal offences? This is a serious matter, and it affects Centre-State relations.

MR. SPEAKER: If you make a statement now, I need not allow it. I have not disallowed it. The matter is under consideration.

SHRI K. GOPAL (Karur): You were kind enough to say that you were considering my notice, but some procedure should be evolved. Notices are sent and whoever is allowed is informed, but in respect of notices which are not allowed, the office should have the courtesy at least to inform the Member that it has not been allowed.

MR. SPEAKER: You are misunderstanding the position. Notices which are not allowed today may be allowed tomorrow.

SHRI K. GOPAL: I have not heard about last week's notice till today.

MR. SPEAKER: Only if it is rejected you are informed, because we select five notices every day. What I consider to be more urgent I select earlier. That is all. That does not mean that your notice has been rejected.

श्री राम लक्ष्मण जी हजारी (रोसड़ा):
मैंने 377 के अन्तर्गत नोटिस दिया है कि मेरी कॉस्टीट्यूशनी में एक गांव में 400 बर जल गए हैं। उस गांव से सेन्ट्रल गवर्नमेंट को प्रति वर्ष 13 लाख रुपया उत्पादन मुल्क मिलता है और वहां पर 400 बर जल गए हैं। स्टेट गवर्नमेंट से जो रिजर्व मिलता है, वह न के बराबर है।

MR. SPEAKER: If you make the statement now, I will not allow it later. Your notice is under consideration.

SHRI K. LAKKAPPA (Tumkur): Indian nationals have been drafted as mercenaries by the Lebanese. I have given notice. It is a very serious matter. Therefore, I draw your attention to it.

MR. SPEAKER: Yesterday, the Foreign Minister made a statement. You were not here.

SHRI K. LAKKAPPA: That is not correct.

12.14 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED POLICE FIRING AT THE
BAILADILLA IRON ORE MINES ON 5 APRIL,
1978

श्री डी. जी. गर्बई (बुलडाणा):
मैं अखिलभारतीय लोक महत्व के निम्नलिखित विषय की ओर इस्पात और खान मंत्री का ध्यान दिलाना चाहता हूं और प्रार्थना करता हूं कि वह इस बारे में एक बरतव्य दें:

"5 अप्रैल, 1978 को बस्तर में जेलाडीला लौह अयस्क खान क्षेत्र में पुलिस द्वारा गोली चलाय जाने, जिससे कई श्रमिक मारे गए तथा अनेक घायल हुए का समाचार।"

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Sir, it is with a sense of deep grief and distress that I rise to inform the House of the unfortunate incidents which took place at the Bailadilla Iron Ore Mines of the National Mineral Development Corporation, in Bastar District on the 5th April 1978, in which 9 persons, including a Police Head Constable, lost their lives and several others, including State Government Officers and men